

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 920 of 2005**

Jabalpur, this the 30<sup>th</sup> day of September, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Baldeo Prasad Lahre & 10 others. .... Applicants

(By Advocate – Shri V. Tripathi on behalf of Shri S. Paul)

**V e r s u s**

Union of India & 4 others. .... Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main relief :

“(ii) direct the respondents to transfer the applicant from MP Circle to Chhattisgarh Circle, Raipur as per their option letters.”

3. The brief facts of the case are that the applicants were initially appointed as Gramin Dak Sewak. Subsequently, they were promoted as Postman and were posted at Jabalpur Postal Division. Earlier the Jabalpur Postal Division was within the territorial jurisdiction of Chief Post Master General, Raipur. However, after bifurcation two separate circles were also created one is known as Chhattisgarh Circle, Raipur and another as Madhya Pradesh Circle, Bhopal. Jabalpur Division was brought under the Madhya Pradesh Circle. The respondents have issued orders seeking options from the employees of the Jabalpur Division who were willing to work under Chhattisgarh circle. The applicants submitted their options on 30<sup>th</sup> January, 2005 (Annexure A-1). But after considerable long time when the matter was not decided by the respondents they preferred another representation dated 12<sup>th</sup> August, 2005 (Annexure A-4), whereby they have requested to relieve them from MP circle to Chhattisgarh circle. The



learned counsel for the applicants argued that the respondents may be directed to consider and decide the representation of the applicants dated 12<sup>th</sup> August, 2005 (Annexure A-4).

4. Accordingly, the respondent No. 3 is directed to consider and decide the aforesaid representation of the applicants dated 12<sup>th</sup> August, 2005 (Annexure A-4) within a period of one month from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. The learned counsel for the applicants is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 3 immediately.

5. In view of the aforesaid the Original Application stands disposed of at the admission stage itself.

6. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

  
**(Madan Mohan)**  
 Judicial Member

“SA”

प्राप्तांकन सं. ओ/व्या..... जवलपुर, दि.....  
 प्रतिलिपि अवृत्ति दिनः—

- (1) सचिव, उच्च व्यायालय पार एसोसिएशन, जवलपुर
- (2) आवेदक श्री/श्रीमती/कु..... के बाहुंसल
- (3) प्रत्यार्पी श्री/श्रीमती/कु..... के बाहुंसल
- (4) अधिकारी, रोप्रेश्न, जवलपुर व्यापारी  
 संघ एवं आवश्यक कार्यालयी देसु

*S. Paul DNOB*  
*Reske 3*  
*CWTH 00*

उप रजिस्ट्रार

*10/8/05*  
*3/10/05*